

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

Date of order: 2-4-1996

OA No. 295/95

Chajju and others

Applicants

Versus

Union of India and others

Respondents

Mr. B.K. Sharma, counsel for the applicants

Mr. M. Rafiq, counsel for the respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Applicants, Chajju, Nathu Lal and Roshan Lal, in this application under Section 19 of the Administrative Tribunals Act, 1985, have sought a direction to the respondents to include their names in the Live Casual Labour Register as per their seniority as also for a direction that if any junior persons have been engaged, their case for re-engagement may also be considered in preference to juniors against vacant posts.

2. We have heard the counsel for the parties and have perused the records.

3. The learned counsel for the respondents has drawn our attention to a decision of the Central Administrative Tribunal, Principal Bench, New Delhi in OA No. 2441/91 dated 26-5-94 and has stated that the present case is squarely covered by this decision.

4. In the light of the decision referred to above, we dispose of the present OA with a direction to the

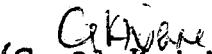
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respondents to include the names of the applicants in the Live Casual Labour Register, if eligible for such inclusion, in terms of the circular dated 28-8-87 and give engagements to them as Casual Labourers as and when need occurs, in accordance with their seniority in that Register. The applicants shall make representations to Respondent No.2 in regard to their working days as Casual Labourers within a period of one month from today.

5. The OA stands disposed of at the stage of admission with no order as to costs.

  
(O.P.Sharma)

Administrative Member

  
(Gopal Krishna)

Vice-Chairman